

सरकार, अपनी जिद पर अड़ी हुई है। नतीजा यह है कि अब डाक्टर गिरफ्तार हो रहे हैं। इस बारे में भी सदन में चर्चा होनी चाहिए।

श्री गिरधारी लाल व्यास (भीलवाड़ा): सभापति महोदय, कल ही इस हाउस में यह डिस्कस हुआ था कि वेस्ट बंगाल में 96 कायला खदानों का न्यायज तरीके से चलाई जा रही है। हजारों लाख मन कायला निकाल कर बाहर भेजा जा रहा है। इसके सम्बन्ध में कोई न कोई डिस्कशन होना चाहिए, ताकि उन लोगों के खिलाफ कोई कार्यवाही हो सके।

राजपूत के मामले में जहाँ पर हरिजनों पर दबाव डाला जा रहा है कि वे आन्दोलन में शामिल हों। अगर वे शामिल नहीं होते हैं, तो उनके साथ मार-पीट और जबरदस्ती की जाती है। इस पर डिस्कशन होना चाहिए। हरिजनों के साथ इस तरह की ज्यादाती लोकदल बाने लाग कर रहे हैं।

SHRI KRISHNA CHANDRA HALDER (Durgapur): What about the adjournment motion regarding doctors' strike?

MR. CHAIRMAN: It was mentioned many times. Again many people have mentioned it. A decision was given by the Speaker on the adjournment motion and this is not the time for raising it. We have passed that time.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): First, I must thank you and the hon. Members for having been so brief under your direction. Last time it took more than one and a half hours.

All the matters raised I will communicate to the proper authorities and they have to be brought up before the Business Advisory Committee also.

Dr. Saradish Roy mentioned about the Viswabharati Bill. That Bill is pending in the Rajya Sabha. Unless

the Rajya Sabha sends its recommendations, it cannot be taken up in this House...

MR. CHAIRMAN: Mr. Banatwalla mentioned about the Minorities Commission.

SHRI P. VENKATASUBBAIAH: This matter has been brought to our notice just now. I will communicate it to the concerned Minister.

MR. CHAIRMAN: About the House sitting are you in a position to say anything?

SHRI P. VENKATASUBBAIAH: According to the calendar the House is sitting till the 14th of this month.

MR. CHAIRMAN: Now we adjourn for lunch and reassemble at 2.20 p.m. 13.17 hrs.

The Lok Sabha adjourned for Lunch till twenty Minutes past Fourteen of the Clock

The Lok Sabha re-assembled after Lunch at twenty minutes past Fourteen of the Clock

[SHRI GULSHER AHMED in the Chair]

MATTERS UNDER RULE 377

- (i) ALLEGED ASSAULT BY POLICE ON VENDORS AND HAWKERS IN VARANASSI

श्री राजनाथ सोनेकर शास्त्री (सैदपुर): सभापति जी, बड़े खेद की बात है कि इन दिनों हरिजनों पर अत्याचार की घटनाएँ काफी बढ़ गई हैं। पुलिस हरिजनों की रक्षक को कौन कहे उसकी भक्षक बन गई है। इसका एक बहुत बड़ा शर्मनाक उदाहरण वाराणसी की एक घटना है।

31 जूलाई, 1980 की रात में लगभग 1 बजे वाराणसी में दशरथदेव धाने के

[श्री राजनाथ सोनकर शास्त्री]

सिपाहियों एवं पी. ए. सी. के द्वारा हरिजनों एवं फल सब्जी व्यवसायियों की एक बहुत बड़ी भीड़ पर भयंकर लाठी चार्ज किया गया। रात में सोये व्यक्तियों को घर से बाँच कर उन्हें बुरी तरह मारा गया। दो हरिजन व्यवसायियों को पकड़ कर मारते मारते थाने लं जाया गया। थाने में भी उनकी जमकर पिटाई की गई। हरिजनों को घरों में घुस कर पीटा गया 46 हरिजनों को परिणाम-स्वरूप चोटें आईं। 24 बुरी तरह घायल हुए। इस भगड़ का कारण था पुलिस द्वारा एक हरिजन की दुकान से दो मुर्गों लेकर देसे न देना, दुकानदारों से मुफ्त में चीजें लेना। इससे भी शर्म की घटना तो तब हुई जब उनके साथ सुलह समझौते की बात कर उन्हें घर भंजा गया। न्यायिक जांच बैठाने का आश्वासन दिया गया पर फिर सबह 8 हरिजन फल सब्जी व्यवसायियों पर भूठा आरोप लगाकर उनपर फर्जी मुकदमा कायम किया गया। 4 हजार आदमी अपनी फरियाद लेकर जिलाधीश के यहां 6 अगस्त को गए। खंड है कि उन्होंने तुरन्त कार्यवाही करने का आश्वासन देकर भी कुछ नहीं किया।

मैं इस सन्दर्भ में माननीय गृह मंत्री जी का ध्यान आकर्षित करना चाहता हूँ कि वे निहत्थे हरिजनों के ऊपर वाराणसी पुलिस द्वारा किये गये इस बर्बर लाठी चार्ज के दोषी व्यक्तियों के खिलाफ उचित कार्यवाही करवायें। भयभीत हरिजन फल सब्जी व्यवसायियों की पुलिस अत्याचार से रक्षा करायें।

(ii) THE SILENT VALLEY PROJECT

SHRI K. KUNHAMBUR (Cannanore): Mr. Chairman, Sir, under Rule 377 I would like to draw the attention of the House and the Government to a very alarming situation arising out of the decision of the Government in regard to the Silent Valley project. Time and again the Government of Kerala and all the political parties have impressed upon the Government of India about the importance of this project for the future development of Kerala. The hon'ble Prime Minister has assured us that the Government

would take a realistic and sympathetic view of this issue.

However, the Government has now taken a view that the Silent Valley project should not be constructed as it would upset the ecological balance. The hon'ble Minister has said that Kerala is producing surplus electricity and therefore the silent valley project need not be taken up. The theory about surplus production of electricity is a myth. It has been proved on the basis of statistics that Kerala per capita consumption of electricity is well below the national average. Responsible people have expressed the apprehension that Kerala will be facing an acute shortage of electricity in the near future unless the silent valley project is constructed.

In this situation, the decision taken by the Government will put out of gear the developmental activities in Kerala. Moreover, all hopes about the development of Malabar region, which is a very backward area, will be shattered. Therefore, I earnestly request the hon'ble Prime Minister to intervene in this matter and allow the Government of Kerala to go ahead with the construction of this vitally important project.

(iii) URDU AS MEDIUM OF INSTRUCTION FOR LINGUISTIC MINORITIES.

SHRI G. M. BANATWALLA (Ponnani): Mr. Chairman, Article 350A of the Constitution provides adequate facilities for instruction in the mother-tongue at the primary stage of education to children belonging to linguistic minority groups. A special officer for linguistic minorities is also appointed in terms of the provisions of Article 350B.

It is shocking and most unfortunate that in 1976 instruction through Urdu medium was discontinued in an increasingly large number of primary schools in U.P., as compared to the figures in 1974 and 1975.